

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

IA(I.B.C)/343(CH)2021, IA(I.B.C)/317(CH)2020, IA No.884/2024
In
CP(IB) No.398/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Priknit Retail Ltd.

...Respondent

Under Section: 7, IBC 2016, 54(1), 66(1), 60(5)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 08.08.2024.

Sd/-
Court Officer

01.07.2024

Pooja